

Commercial Complex (BDA)

Indiranagar Bangalore - 560 038

Dated : 13 JAN 1989

| REVIEW | APP | APPLICATION NOS | | | 1 to | o 3 | • | | |
|--------|----------|-----------------|------|-------------|----------|-----|---|---|------|
| IN APP | LICATION | NOS. | 836, | 8 40 | £ 841/87 | (F) | | ~ | _/89 |
| | . w. P. | NO. | | | | | | | / |

Applicant(s)

The General Manager, Wheel & Axle Plant,
To Bangalore & 3 Ors V/s Shri N. Gopalakrishna Pillai & 2 Ors

- The General Manager Wheel & Axle Plant Yelahanka Bangalore - 560 064
- 2. The Chairman
 Railway Board
 Rail Bhavan
 New Delhi 110 001
- 3. The Secretary Ministry of Railways Rail Shavan New Delhi - 110 001
- 4. The Director General
 Research, Designs & Standards Organisation
 Indian Railways (RDSO)
 Lucknow 11
 Uttar Pradesh
- 5. Shri M. Sveevangaiah Railway Advocate 3. S.P. Building, 1019 cross Cubbonper Hain Road Bangalore-Sboooz

Subject : SENDING COPIES OF ORDER PASSED BY THE BENCH

Please find enclosed herewith the copy of ORDER/SXAX/IXPERIAL IXPERIAL PROSESSED by this Tribunal in the above said/application(s) on 10-1-89

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Encl : As above

BA Jusand as DEPUTY REGISTRAR (JUDICIAL)

0) -

BEFORE THE CENTRAL ADMINISTRATIVE TRIBUNAL BANGALORE

DATED THIS THE 10th DAY OF JANUARY, 1989

Present : Hon'ble Justice Sri K.S. Puttaswamy.

Vice Chairman

Hon'ble Sri P.Srinivasan

Member (A)

Review Application Nos.1 to 3/89 in Application Nos. 836,840 and 841/87.

- The General Manager, Wheel and Axle Plant, Yelehanka, Bangalore - 64.
- The Chairman, Railway Board, Rail Bhavan, New Delhi - 1.
- 3. The Secretary, Ministry of Failways, Rail Bhavan, New Delhi - 1.
- 4. Research, Designs & Standards, Organisation, Indian Railways, Lucknow-11 by its Director-General.

Applicants

(Sri M.Sreerangaiah.

Advocate)

vs.

- N.Gopalakrishna Pillai, Metallurgical Inspector, Wheel & Axle Plant, Yelehanka, Bangalore - 64.
- 2. V.S.Eowaj,
 Asst. Chemist & Metallurgist,
 Wheel & Axle Plant,
 Yelahanka,
 Eangalore 64.
 - 3. S.G.Sridharachar,
 Metallurgical Inspector,
 Wheel & Axle Plant,
 Yelahanka,
 Bangalore-54.

Respondents

These applications having come up before the Tribunal

today, Han'ble Member (A) made the following:

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ORDER

By these applications, respondents 1,2,3 & 6 in application nos. 835, 840 & 841/1987 (N.Gopalakrishna Pillai and Others) want us to review our order dated 6.12.1988 disposing of those applications. The original applicant in those applications has been impleaded here as respondent no.1. Respondents 4 & 5 in the original applications appear as respondents 2 and 3 in the present applications.

In our order dated 6.12.1988, disposing of the aforementioned applications, we allowed the contention of the applicant therein that his place in the seniority list of Metallurgical Supervisory Staff in the Wheel and Axle Plant, Yelahanka (WAP) should be fixed above respondents 4 and 5 therein. The said respondents 4 and 5 did not contest the claim of the applicant, while respondents 1,2, 3 and 6 200 sted it. The contention of the latter was : that as a result of restructuring of cadres in ROSO, Lucknow from where the applicant was drawn, having been given effect from a later date than in South Central Failway, from where respondents 4 and 5 came, the respondents 4 and 5 had been given proforma promotion to the scale of 8.650-960 in their parent organisation from an earlier date than the applicant was in his parent organisation and that was why the said respondents were assigned places of seniority in WAP above the applicant. Osaling with this contention we observed that it was a fortuitous

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accident that restructuring was undertaken on different dates in the two parent organisations and to take that as the basis for determining the inter se seniority of the applicant and respondents 4 and 5 in WAP was irrational. In the present application, we respondents 1.2.3 & 6 in the original application have voiced an apprehension that we have in our original order held that the carrying out of the restructuring on different dates in the parent organisation was itself irrational. We have done no such thing. We have only said that for the purpose of determining the relative seniority of the applicant and respondents 4 and 5 in the original application, the dates on which restructuring was undertaken in ROSO and South Central Railway did not constitute a rational consideration. We have not expressed any opinion on the validity of the dates of restructuring undertaken in South Central hailway or in ROSO, as we did not consider it necessary to do so to decide the issue that arose before us in that case.

- 3. Sri M.Sreerangaiah submitted further that our interpretation of para 5 of the office order dated 21.2.1976 was wrong. We have referred to this in para 5 of our original order. If that contention were right, the remedy is to take up the matter in appeal to the supreme Court by special leave of that court. We do not sit in appeal against our own orders. This contention therefore, also does not justify our undertaking a review of our original order.
- 4. We may point out, before parting with this application, that the original order was dictated in Open Court in the presence of counsel for both the contesting parties.



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4. In view of the above, all the review applications are rejected at the stage of admission itself without notice to the respondents.

Sd/.

MEMBER (A)

TRUE COPY

DEPUTY REGISTRAR (JDL) 13
CENTRAL ADMINISTRATIVE TRIBUNAL
BANGALORE